

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.4652/2014

Tuesday, this the 6<sup>th</sup> day of October 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)**

Mrs. Lakshmi Kumari

LDC

Age 31 years

w/o Mukund Kumar

r/o 87/9, Old Pinto Park

Air Force Station Palam

..Applicant

(Nemo)

Versus

1. Union of India through Secretary  
Ministry of Defence  
South Block, New Delhi

2. HQ Chief Engineer  
Delhi Zone, Delhi Cantt. 10

3. HQ Chief Engineer (Air Force) WAC Palam  
Delhi Cantt-10

..Respondents

(Mr. Arun Nischal, Advocate for Mr. Rajinder Nischal, Advocate)

**O R D E R (ORAL)**

In the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has questioned her transfer from CE (AF) WAC Palam, Delhi Cantt. to GE (E/M) Base Hospital Delhi Cantt. The prayer made in the Original Application reads thus:-

“(a) Quash/Set aside the posting order dated 17.07.2014 by which respondents have posted the applicant to GE (E/M) Base Hospital

or

(b) Direct the respondents to post the applicant in her place of choice so that applicant can keep the present accommodation.

(c) Any other relief which this Hon'ble Tribunal may deems fit and proper in the facts and circumstances of the case."

2. Today, learned proxy counsel for respondents produced a copy of order No.11001/Laxmi/26/E1L dated 3.9.2015 whereby the order of transfer of applicant under LTO-2014 issued by the CE Delhi Zone has been cancelled and she is posted to the office of GE (AF) Zubroto Park, Delhi Cantt-10. The order reads thus:-

"1. Reference your HQ letter No.31000/LK/810/AF/02/LC dated 12 Aug 2015.

2. In this connection please refer Ser No. (aa) of your HQ PO No.89/2015 bearing letter No.30313/LDC/CML/02/E1C-1 dt 26 Aug 2015 (copy enclosed) under which the above named individual has been posted from this office to GE (AF) Subroto Park, Delhi Cantt-10.

3. Her earlier posting under LTO-2014 issued by CE Delhi Zone for which the said OA filed by the applicant will be cancelled/superseded as per Para-6 of the above said posting order.

4. Hence, Para-20 documents are not required to be submitted."

3. In view of the aforementioned order passed by the respondents, the Original Application is disposed of as having become infructuous. No costs.

**( A.K. Bhardwaj )**  
**Member (J)**

**6<sup>th</sup> October 2015**  
/sunil/